

ITEM NO.26

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.48274/2023

(Arising out of impugned final judgment and order dated 17-10-2022 in WP No. 19042/2022 passed by the High Court of Karnataka at Bengaluru)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

HARSHA D & ORS.

Respondent(s)

(IA No.11638/2024-CONDONATION OF DELAY IN FILING and IA No.11636/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General

Mr. S.V. Raju, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Kanu Agarawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Solicitor General appearing for the petitioner - Directorate of Enforcement and perused the material placed on record.
2. Application seeking exemption from filing certified copy of the impugned order is allowed.
3. Issue notice on the application seeking condonation of delay of 310 days in filing the Special Leave Petition as also on the SLP, returnable after two weeks.

4. Dasti service, in addition, is permitted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)